
(2019) 12 NCLAT CK 0017

National Company Law Appellate Tribunal New Delhi

Case No: Company Appeal (AT) (Insolvency) No. 1386 Of 2019, Interlocutory Application No. 3935 Of 2019

Kshitiz Gupta
(Liquidator In The
Matter Of Abhishek
Corporation Ltd.)

APPELLANT

Vs

Asset Reconstruction
Company (India)
Limited And Ors

RESPONDENT

Date of Decision: Dec. 2, 2019

Acts Referred:

Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016
Regulation 32#Insolvency And Bankruptcy Code, 2016
Section 14, 33, 35, 38, 39, 40, 60(5)#Companies Act, 1956
Section 390(a), 391, 391(1), 391(1)(b)#Companies Act, 2013
Section 68, 133, 230, 231, 232#Competition Act, 2002
Section 7(1)#Sick Industrial Companies (Special Provisions) Act, 1985
Section 4

Citation: (2019) 12 NCLAT CK 0017

Hon'ble Judges: S.J. Mukhopadhaya, J; Bansilal Bhat, J; Venugopal M, J

Bench: Full Bench

Advocate: Alok Dhir, Varsha Banerjee, Kunal Godhwani, Mukund Rawat

Final Decision: Disposed Of

Judgement